

(b) whether Government had earlier sent any such authorised committee to visit other countries for studying and bringing such concept of zones to India for promoting industry/trade/business; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) No Sir, there is no proposal regarding special development zones is pending at present.

### Functional SEZs

†2623. DR. VINAY P. SAHASRABUDDHE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of fully functional Special Economic Zones (SEZs) in the country;

(b) the State/Union Territory-wise number of all such functional Special Economic Zones along with their area separately;

(c) the future programme of Government regarding those SEZs which are not fully functional or not operational; and

(d) whether there are uniform or varied rules for SEZs in all States/Union Territories from the view of tax system?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) As on 31.03.2016, 204 Special Economic Zones (SEZs) are functional. State/Union Territory-wise details of number of functional SEZs along with their area are given in Statement (*See below*).

(c) Review of functioning of SEZs is an on-going process and on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, Government takes necessary measures so as to facilitate speedy and effective implementation of the SEZ Scheme, including, *inter-alia*, review meetings with the Development Commissioners of the SEZs, open house meetings with SEZ stakeholders, Road Shows in various States to give wide publicity of SEZs, etc.

(d) The fiscal concessions and tax / duty benefits allowed to Special Economic Zones (SEZs) are in-built into the SEZs Act, 2005 and Rules thereunder

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†Original notice of the question was received in Hindi.

which are uniformly applicable to all States/ Union Territories. Act provides that State Governments may take suitable exemption from the State taxes, levies and duties.

***Statement***

*States/UTs-wise details of number of functional SEZs along with their area*

States/UTs	Functional SEZs (Central Govt. + State Govt./Pvt. SEZs + notified SEZs under the SEZ Act, 2005)	Total Notified Area (Hectares)
Andhra Pradesh	19	6129.50
Chandigarh	2	58.46
Chhattisgarh	1	101.28
Gujarat	18	14325.93
Haryana	7	101.09
Karnataka	25	1709.38
Kerala	16	666.81
Madhya Pradesh	2	1121.71
Maharashtra	25	2844.90
Odisha	3	419.03
Punjab	2	52.00
Rajasthan	4	460.01
Tamil Nadu	36	3620.67
Telangana	26	1432.62
Uttar Pradesh	11	468.53
West Bengal	7	211.85
GRAND TOTAL	204	33723.77

**Setting up of NICDA**

2624. DR. K. V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is any proposal before Government to set up National